

upgraded Department of Applied Physics and Computer should be started in this University.

- (iii) Need to construct a new bridge in place of the Mattancherry bridge in Kerala.

PROF. K V. THOMAS (Ernakulam); Mattan cherry-w/Island bridge is an important link connecting cochin to the rest of Kerala. The guarantee period of this bridge is over. So, a new bridge has to be constructed immediately. I request the Hon. Transport Minister to give instruction to the Cochin Port Authorities and Kerala Government to construct this bridge.

- (iv) Need for early clearance of the scheme for modernisation of the Sone Canal pending with the Planning Commission.

PROF. K. K. TEWARY (Buxar): Under Rule 377 I wish to draw the attention of the Central Minister of Irrigation to the miserable condition of the Sone Canal system in Bihar which is one of the oldest Irrigation systems in the country. Started some 120 years ago, it irrigates vast areas of the most fertile land in Bihar including about 50 thousand acres in District Bhojpur. Shockingly poor maintenance over the years and with new irrigation schemes in Madhya Pradesh and UP river Sone have considerably decimated the Sone Canal system in Bihar and reduced its capacity. Areas which were termed as the granary of Bihar and depended on Sone Canal system for more than a century are faced with the sure prospect of turning into stretches of a desert.

After sustained efforts of public representatives a scheme for modernisation of the Sone Canal involving an expenditure of 1,200/- crores under World Bank Aid Programme was taken up last year. All preliminary investigations in the matter have been completed and several rounds of talks have taken place between the Central and State Government representatives.

I am told that the scheme is now pending with the Planning Commission for their approval.

The importance of the scheme cannot be over-emphasised as it is the oldest irrigation system in Bihar and benefits the farmers of a very backward area in the State.

I make fervent appeal to the Central Government to give top priority to this scheme and ensure its clearance at the earliest.

- (v) Need to grant clearance of the Petro-Chemical Project at Haldia in West Bengal.

SHRI SOMNATH CHATTERJEE (Bolpur): It is a matter of great concern that the Central Government has not yet granted clearance for the Petro-chemical project to be set up at Haldia, West Bengal. It appears that the Central Government has no objection to the change in product-mix or to the transfer of the Letter of Intent from West Bengal Industrial Development Corporation to the new Joint sector company but on the ground of the provision of the MRTP Act is not inclined to allow the private sector industrialist to participate in the project. It is significant that the Central Government has refused to set up the project in the Central Sector and has also refused to join the State Government in implementing the project and at the same time is delaying the clearance of the project when the State Government has entered into an agreement with a private sector concern.

The Central Government should give up its policy of procrastination which is bound to increase the cost of the project and will also deprive the State of West Bengal the benefit of a major industrial project. I call upon the Government to grant the necessary clearance for the project at an early date.

[Translation]

- (vi) Need to re-route Kashi Express through Jaunpur Pratapgarh.

SHRI R.P. SUMAN (Akbarapur); Mr. Deputy Speaker, Sir, I want to draw the attention of the House to the following important matter under Rule 377 :—

Lakhs of people from Faizabad, Jaunpur, Azamgarh, Ballia, Basti, Deoria, Sultanpur, Pratapgarh of eastern part of Uttar Pradesh live in Bombay where many of them have settled or are engaged in business. They do not have any direct train for Bombay from Faizabad, in spite of it being a Commissionary headquarter. The train from Gorakhpur to Bombay runs

[Shri R. P. Suman]

via Lucknow and from Varanasi also two trains—Mahanagri Express and Kashi Express go to Bombay via Allahabad. In this way, the people of about 10 districts around Gorakhpur, Varanasi, Lucknow and Allahabad remain totally deprived of rail facility for going to Bombay. They have to go to Lucknow, Varanasi or Allahabad to catch the train for Bombay which is quite inconvenient. About 20 lakh people are facing this inconvenience which is causing resentment. I, therefore, demand from the Government of India that keeping in view the acute problem of the people of eastern Uttar Pradesh, permission may kindly be given to run Kashi Express via Varanasi, Jaunpur, Shahganj, Malipur, Akbarpur, Gosainganj, Ayodhya, Faizabad, Sultanpur, Pratapgarh, Allahabad upto Bombay. The same route should be followed on return journey upto Varanasi. Also, keeping in view the large number of passengers at Akbarpur Junction, orders should be issued for reservation quota of at least 4 first class berths and 8 second class berths in every train.

[English]

(vii) Need to set up industries in Central Sector in Rajasthan.

SHRI SHANTI DHARIWAL (Kota): Rajasthan continues to be one of the most backward states in the industrial sector. There is a great need for developing large scale industries in Rajasthan. The State Government has been pleading for a long time about the inadequacy of Central Public sector investment in Rajasthan. Investment of Central Public Sector in Rajasthan is very low. It is 1.90% of such investment all over the country.

Two addition units by Bharat Electronics Ltd. and one unit by Hindustan Aeronautics Ltd. are going to be set up in the country. It was indicated by the Chairman and Managing Director, BEL that their undertaking is planning to put up two or three more units for manufacture of defence electronic equipments. The State Government has assured the Chairman and Managing Director of the BEL all possible assistance and cooperation besides making available required land, power, water,

housing etc. at a normal price. The Government of India after considering all relevant factors, has decided to set up the units of BEL and HAL at places other than Rajasthan.

Now Hazira Bijapur gas pipe line is also going to be laid through Rajasthan. I request the Government to set up industries in Rajasthan as there are many places on the route of H.B.J. pipe line in the State which are very suitable for industrialisation.

I look forward for sympathetic attention and support in this vital matter.

13.07 Hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF CONTRACT LABOUR (REGULATION AND ABOLITION) AMENDMENT ORDINANCE 1986, AND CONTRACT LABOUR (REGULATION AND ABOLITION) AMENDMENT BILL

[English]

MR. DEPUTY SPEAKER : Now we shall take up Item Nos. 12 and 13 together.

Smt. Geeta Mukherjee	—	Absent
Shri C Janga Reddy	—	Absent
Shri Indrajit Gupta	—	Absent
Shri Ramashray Prasad Singh	—	Absent
Dr. A. K. Patel	—	Absent
Prof. Saifuddin Soz	—	Absent
Shri Bhattam Sriram Murty	—	Absent
Shri M. Raghuma Reddy	—	Absent

So, the Statutory Resolution at Item No. 12 is not moved. Now, I call upon the Hon. Minister to move the Bill.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : Sir, I beg to move ;

“That the Bill to amend the Contract Labour (Regulation and Abolition) Act, 1970, as passed by Rajya Sabha, be taken into consideration”.

The Hon. Members are aware that the President had promulgated an Ordinance